

Mistakes in Dussehra and Diwali Holidays for 1982.

5109. SHRI KESHORAO PARDHI: Will the Minister of HOME AFFAIRS be pleased to state: (a) whether Government are aware that Government of India holidays for Dussehra and Diwali for the year 1982 have been declared on the 25 and 27 September and on 16 October respectively.

(b) whether Government are also aware that Durga Ashtami, Maha Navami and Vijaya dashmi fall on 25, 26 and 27 October this year and the Diwali on the 15 November as there being one more Ashvina this year i.e. in the Samvat 2039.

(c) if so, the reasons for the erroneous declaration of Dussehra and Diwali holidays; and

(d) whether Government propose to declare these holidays on the right days, it not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH

(a) Yes, Sir.

(b) Government are aware that there is a school of thought according to which Dussehra and Diwali are taken as falling in October and November this year.

(c) The holidays notified by Govt. for Dussehra and Diwali are based on the advice of the Positional Astronomy Centre, Calcutta, the authorised agency of the Govt. of India for this purpose, who have taken all aspects of the matter into consideration and as such the dates as declared are not erroneous.

(d) Does not arise, in view of (c) above.

Metropolitan Allowance to Police Personnel

5110. SHRI B.D. SINGH: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether metropolitan allowance of Rs. 20 was paid to the police personnel upto the rank of Inspectors in 1968 when

the minimum basic pay was Rs. 75 per month.

(b) whether Government have considered the question of upward revision of the allowance with the increase in the minimum basic pay;

(c) if so, the decision taken by the Government in this respect; and

(d) if not, the reasons for not revising the allowance with the increase in the minimum basic pay of police personnel ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR)

(a) The Metropolitan Allowance @ Rs. 20/p.m. for Constables/Head Constables/Assistant Sub-Inspectors and @ Rs. 30/- p.m. for Sub-Inspectors and Inspectors was sanctioned in 1967.

(b) No. Sir.

(c) Does not arise.

(d) For the rise in cost of living, the Government servants, including the Police Personnel, are compensated by grant of higher rate of Dearness Allowance.

Police personnel repatriated by Directorate General of Industrial Contingency

5111. SHRI T.R. SHAMANNA:

SHRI M. KANDASWAMY :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Directorate General of Industrial Contingency under his Ministry was formed in 1976, its Zonal Offices opened in States and services of Police personnel requisitioned from all the States on some rationalized terms and conditions equivalent to CBI and IB;

(b) if so, how many persons turned up, the terms and condition extended to them their minimum and maximum stay in the organisation and the reasons for their early repatriation;

(c) whether any police personnel were repatriated to Karnataka; if so, the reasons therefor and whether their cases have been settled; and

(d) if not, steps taken to reinstate these persons and finalise their cases ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) : The Directorate General of Industrial Contingency was set up under the Ministry of Industry in December, 1976. Since then, following three zonal offices have been opened, effective from the date indicated against each :

- (i) New Delhi — January 1977
- (ii) Bangalore — July, 1977
- (iii) Patna — February, 1978

Services of police personnel from some State Governments are obtained from time to time to man the posts in the Directorate General of Industrial Contingency. As on date, their services are on rationalized terms and conditions as applicable to State Police Officers drawn on deputation by other Central Police Organisations i.e. Central Bureau of Investigation and Intelligence Bureau.

(b) From inception, 46 police personnel joined this organisation upto 1-6-1982 from State Police Departments, on deputation basis. They were extended terms applicable to State Government employees coming on deputation to Central Government till 31-12-1977. From 1-1-1978 rationalized terms, as mentioned in reply to part (a) above, were extended to them on year to year basis. These terms have not yet been made permanent. The period of deputation of such officers with the Directorate General of Industrial Contingency ranged from about a month to about 5 years. Some personnel were repatriated before the completion of their tenure on administrative or personal grounds.

(c) Three officials from Karnataka Police were repatriated on administrative grounds. No case pertaining to them is pending with the Directorate General of Industrial Contingency.

(d) Does not arise in view of reply to part (c) above.

Supply of Dairy equipment to Soviet Union

5112. SHRI LAKSHMAN MALLICK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Pune-based Vulcan Laval plant will supply dairy equipments for milk pasteurisation to Soviet Union ;

(b) if so, whether necessary approach has been made and clearance given by the Centre to go ahead with its proposal; and

(c) when supply of dairy equipments is going to take place ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) : (a) According to information available, M/s. Vulcan-Laval Ltd., a Pune-based industry have received an order from USSR (M/s. Technopromimport, USSR) for supply of milk pasteurisation plant, tanks and spares for a value of US £ 0.28 million.

(d) Does not arise.

(e) While some supplies had already been effected in June, 1982, further orders are awaited by the Company.

Setting up of diesel locomotive factory in Bundelkhand

5113. SHRI RAM NATH DUBEY : Will the Minister of INDUSTRY be pleased to state ;

(a) whether Government propose to set up a diesel locomotive factory in Jhansi district of Bundelkhand of Uttar Pradesh in collaboration with Bharat Heavy Electricals;

(b) if so, the action being taken in this regard and the time by which the factory is likely to be set up; and

(c) if not, the reasons therefor ?